## CENTRAL ADMINISTRATIVE TRIBUNAL

### PRINCIPAL BENCH

CP No. 155/2004

O.A. No.1674/2003 074 1674/2003.

New Delhi this the 13th day of August, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

- 1. Jai Narain S/o Late Shri Badri Dass, R/o C-7/45, Sector 8, Rohini, Delhi-85.
- 2. B.P. Juyal S/o Shri S.D. Juyal, R/o 648, Laxmibai Nagar, New Delhi-83.

-Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

- 1. Ms. Neena Ranjan Secretary, Ministry of Home Affairs, Department of Official language, Lok Nayak Bhawan, Khan Market, New Delhi.
- 2. Shri P.L. Shardul, Under Secretary, Ministry of Home Affairs, Department of Official language, Lok Nayak Bhawan, Khan Market, New Delhi.

-Respondents

(By Advocate: Shri R.N. Singh)

### ORDER (Oral)

# Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. OA-1674/2003 was allowed vide order dated 19.12.2003 with the following observations/directions to the respondents:-

(J)-2-

"In view of the above, OA has to be allowed in view of the ratios laid down in Y.V. Rangaiah (Supra) and Lalin Kumar Mahto (supra). Accordingly, the OA is allowed and the impugned order dated 2.6.2003 is quashed. Respondents are directed to convene DPC meeting for filing up the posts of Directors as per existing rules in case applicants are found fit for promotion, they should be accorded notional promotion on the post of Director in the grade of Rs.14300-18300 w.e.f. the date they became eligible but the actual monetary benefits be given when the OA was filed, i.e., 2.7.2003. The above exercise should be completed within a period of two months from the date of communication of this order. No costs".

- 3. Learned counsel of the respondents stated at Bar that respondents have filed a Writ Petition in the High Court of Delhi. The same is listed for consideration on 11.1.2005. However, respondents have decided to implement the directions of this court subject to the outcome of the Writ Petition. Thus, respondents have sent a proposal to UPSC on 11.8.2004 to hold a DPC meeting for promotion of the applicant to the post of Director. In this backdrop, we hope that respondents would implement the directions of this court in full within a period of three months from now.
- 4. Accordingly, CP is disposed of. Notices to the respondents are discharged. Applicant shall have liberty to revive the CP after the stipulated period is over.

(Shanker Raju)
Member (J)

(V.K. Majotra)

CC.